

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 41/TT/2022**

**Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for three number of assets under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)"

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Assam Electricity Grid Corporation Ltd & Ors.

**Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Utkarsh Singh, Advocate, PGCIL  
Ms. Sneha Singh, Advocate, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Arjun Agarwal, Respondent No.8/NER-II TL

**Petition No. 167/TT/2022**

**Subject** : Petition for determination of transmission tariff  
from  
North  
COD to 31.3.2024 for transmission assets under  
Project "POWERGRID works associated with  
Eastern Region Strengthening Scheme-V.

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Assam Electricity Grid Corporation Ltd & Ors.

**Date of Hearing** : 6.2.2024

**Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member

**Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Utkarsh Singh, Advocate, PGCIL  
Ms. Sneha Singh, Advocate, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Mukesh Bhakar, PGCIL  
Shri Prashant Kumar, PGCIL  
Shri Arjun Agarwal, Respondent No.8/NER-II TL



## **Record of Proceedings**

The orders in the instant petitions were reserved on 22.5.2022. However, the orders could not be issued prior to Shri I.S. Jha, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. Learned counsel for the Petitioner submitted that the arguments were already made in the matter and the Commission may accordingly pass orders.

3. Learned counsel for Respondent, NER-II TL has filed Petition No. 134/MP/2021 seeking the reliefs of '*change in law*' and '*force majeure*' in case of the transmission lines and elements under TBCB and the same are related with the transmission assets of the Petitioner in Petition Nos. 41/TT/2022 and 167/TT/2022. He further submitted that Petition Nos. 41/TT/2022 and 167/TT/2022 were heard together with Petition No. 134/MP/2021 therefore, the instant Petition Nos. 41/TT/2022 and 167/TT/2022 may be heard alongwith Petition No. 134/MP/2021 and orders may be reserved and pronounced simultaneously.

4. In response, learned counsel for the Petitioner submitted that orders may be reserved in the instant Petition Nos. 41/TT/2022 and 167/TT/2022, and that Petition No. 134/MP/2021 may be listed separately.

5. After hearing the parties, the Commission observed that Petition No. 134/MP/2021 will be listed separately and reserved order in the instant Petition Nos. 41/TT/2022 and 167/TT/2022.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

